

## IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 5946 of 2016

Durpati etc..

..... Appellants

V/s

Vishal @ Shankar etc.

..... Respondents

Notice to:**Respondents:**

1. Vishal @ Shankar son of late Ashok Kumar resident of House No. 1535, Sector 52, Chandigarh. (Driver of the offending motorcycle No. CH-01AZ-9657).
2. Rani wife of Ashok Kumar resident of House No. 153, Sector 52, Chandigarh. (Owner of offending motorcycle No. CH-01AZ-9657).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **02.02.2024 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to **defend** the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 14th day of December, 2023.



Superintendent (Judl.),  
For Registrar (Judicial)

